

1	2	3
11.	Karnataka	154
12.	Maharashtra	569
13.	Madhya Pradesh	812
14.	North East-I	110
15.	North East-II	78
16.	Orissa	538
17.	Punjab	24
18.	Rajasthan	797
19.	Tamil Nadu	201
20.	Uttar Pradesh (West)	185
21.	Uttar Pradesh (East)	736
22.	Uttarakhand	107
23.	West Bengal	195
24.	Jammu and Kashmir	108
25.	Andaman and Nicobar Islands	0
TOTAL		6863

Agreement with foreign telecom service providers

2322. SHRI N.K. SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether BSNL and MTNL propose to enter into agreement with foreign telecom service providers for sharing their respective networks;

(b) if so, the facts and details thereof;

(c) whether any terms have been fixed for providing foreign telecom service providers to collaborate with BSNL/MTNL; and

(d) if so, the details thereof and likely benefit accrue to Government by such agreements?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, BSNL proposes to enter into 9 agreements with the foreign telecom carriers/telecom service providers to facilitate both way flow of transit and terminating voice and data traffic to basically serve the enterprise customers.

21 such agreements already exist. The detail is given in Statement (See below). Besides these, there are International roaming agreements with 405 operators in 184 countries for mobile services.

MTNL do not have any proposal for agreements with the foreign telecom carriers. However, it has International roaming agreements with 366 operators in 163 countries.

(c) and (d) BSNL has fixed the terms for collaborating in the agreements with foreign telecom carriers/telecom service providers. The agreement contains legal clauses like dispute resolution, assignment, set off etc., and commercial clauses like tariff, payment terms and billing etc. Depending upon the requirement it also contains technical arrangement with the foreign carrier/telecom service provider. These agreements will enable BSNL to extend its reach globally in providing international voice dialing services and dedicated data services both point-to-point as well as point-to-multipoint, with the state-of-art facilities at competitive prices.

Statement

The list of 9 proposed agreements of BSNL with foreign telecom carriers/ service providers

1.	M/s Deutsche Telecom	Voice
2.	M/s PCCW Global	Voice
3.	M/s iBasis	Voice
4.	M/s Oman Tel	Voice
5.	M/s Qatar Tel	Voice
6.	M/s British Telecom	Data
7.	M/s Sri Lanka Telecom	Data
8.	M/s MCI (Verizon Business)	Data
9.	M/s NTT CA, Hong Kong	Data

The list of 21 existing agreements of BSNL with foreign telecom carriers/ service providers

1.	M/s AT&T	Voice
2.	M/s DU, UAE	Voice
3.	M/s Etisalat, UAE	Voice
4.	M/s France Telcom	Voice
5.	M/s Maxis, Malaysia	Voice
6.	M/s Optus	Voice
7.	M/s MCI (Verizon Business)	Voice
8.	M/s Tata-ULC, Canada	Voice
9.	M/s Telecom Italia Sparkle, Italy	Voice
10.	M/s Bangladesh Telecom	Voice

11.	M/s Myanmar Post and Telegraph	Voice
12.	M/s Sri Lanka Telecom	Voice
13.	M/s QiComm, UK	Voice
14.	M/s Metrofi-Online, USA	Voice
15.	M/s Belgacom, Belgium	Voice
16.	M/s Cable and Wireless, UK	Voice
17.	M/s IDT ASIA	Voice
18.	M/s Jaina Networks System	Voice
19.	M/s C&W, India	Data
20.	M/s PCCW Global, Hong Kong	Data

Access deficit charges

2323. SHRI A. ELAVARASAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the telecom regulator TRAI had abolished Access Deficit Charges (ADC), a levy paid by private telecom operators to BSNL for meeting the cost of unprofitable operations in rural areas;

(b) if so, the details thereof;

(c) whether the Supreme Court of India has issued notice to 11 private operators and TRAI on a petition filed by BSNL in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Yes, Sir. Telecom Regulatory Authority of India. (TRAI) vide its 9th Amendment to the Interconnection Usage Charges (IUC) Regulation dated 27th March 2008 has completely phased out Access Deficit Charge (ADC) being received by Bharat Sanchar Nigam Limited (BSNL) to recoup the deficits incurred by BSNL to meet the social obligations of providing below cost fixed telephone services particularly in the rural areas.

(c) and (d) Yes, Sir. BSNL challenged the TRAI's IUC Regulation dated 23-02-2006, 21-03-2007, 27-03-2008 as per Appeal No.6 of 2006, 5 of 2007 and 5 of 2008 respectively before the Hon'ble TDSAT. The Hon'ble TDSAT had dismissed all the three Appeals of BSNL vide its Order dated 12-5-2009 and observed that BSNL has no legal right for getting ADC, ADC is depleting regime and ADC was rightly terminated in year 2008-09.

In this regard, BSNL has filed Civil Appeal No.6128 of 2009, 6184 of 2009 and 6202 of 2009 challenging the TDSAT Order dated 12-5-2009. The Hon'ble Supreme Court admitted the Civil Appeals of BSNL on 09-11-2009 and directed all the concerned parties to file their respective